

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 349 of 2020

In the matter of:

Deepak Parasuraman & Anr.

....Appellants

Vs.

Sripriya Kumar & Anr.

...Respondents

Present

For Appellants: Mr. Gaurav Mitra, Sr. Advocate alongwith Mr. Akshat Singh & Mr. Bhanu Gupta.

**For Respondents: Mr. Goutham Shivshankar, For R-2.
Mr. Mohit D. Ram, For IRP.**

With

Company Appeal (AT) (Ins.) No. 765 of 2020

In the matter of:

P R Venkatesh

....Appellant

Vs.

Sripriya Kumar & Anr.

...Respondents

Present

For Appellant: Mr. Goutham Shivshankar, Advocate.

For Respondents: Mr. Mohit D. Ram, For IRP.

ORDER

(Virtual Mode)

25.11.2020: The Learned Counsel for the Appellants in Company Appeal (AT) (Insolvency) No. 349 of 2020 submits that he has filed in Application of I.A. No. 2699 of 2020. Respondents Counsel has also filed the 'Reply' of this Application on 23rd November, 2020 which are taken on record. Learned Counsel for the Appellants submits that due to Cyclone the Respondents Counsel is unable to join through 'Virtual Mode'. Therefore, Appeals may be adjourned. Prayer allowed.

Learned Counsel for IRP submits that he has relied on the 'Reply' which is already filed before the Adjudicating Authority.

Thus the pleadings are completed. Parties may file 'Short Written Submissions' within a week.

Learned Counsel for the Appellants in Company Appeal (AT) (Insolvency) No. 765 of 2020 submits that he may be permitted to place on record some additional documents. He is directed to file the Application for the same and serve the advance copy to the opponent counsel.

List the Appeals **'For Hearing'** on **15th December, 2020**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/Bm